

**NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT – IV**

36. I.A. 1996/2023
IN
C.P. (IB)/359(MB)2021

CORAM:

SHRI PRABHAT KUMAR
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **17.05.2023**

Name of the Parties: Karix Mobile Private Limited
VS
Value Direct Communication Private Limited

SECTION 60(5) OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

None present.

This is an Application filed by the Applicant seeking relief from this Bench to direct the Operational Creditor to deposit an amount of Rs.5.00 Lakh as directed vide order dated 17.02.2023.

The Registry is directed to issue notice to the Respondent to show cause as to why the proceedings for contempt should not be initiated for non-compliance with the order dated 17.02.2023 within two weeks.

List this matter on **15.06.2023**.

Sd/-
PRABHAT KUMAR
Member (Technical)
/NP/

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)